

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.365/MP/2022

Subject : Petition under Section 142 of the Electricity Act, 2003 read with Regulation 6.4 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 in regard to the non-compliance by the Respondents No. 1 - 5 with the provisions of the Indian Electricity Grid Code and other allied Regulations of this Commission and directives issued by the Petitioner - State Load Despatch Centre, Gujarat under Section 33 of the Electricity Act, 2003

Date of Hearing : 17.1.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : State Load Despatch Centre (SLDC)

Respondents : Western Railway and 6 Ors.

Parties Present : Shri Anand Ganesan, Advocate, SLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed on account of consistent and deliberate violation of directives issued by the Petitioner under Section 33 of the Electricity Act, 2003 (Act) and non-compliance of the Central Electricity Regulatory Commission (India Electricity Grid Code) Regulations, 2010 and other allied Regulations of the Commission. Learned counsel submitted that since January, 2022, SLDC noticed that the Indian Railways Gujarat, while availing short-term open access has on a consistent basis been overdrawing from the grid through Unscheduled Interchange/ Deviation Settlement mechanism and at paragraph 7 of the Petition, the Petitioner has furnished an analysis of the deviations from schedule by the Indian Railways for the period from 1.1.2022 to 31.3.2022 in various time-blocks. Learned counsel also drew attention to the paragraph 8 of the Petition indicating the various notices given by the Petitioner, time and again, when such deviations had been observed.

2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

- (a) The Petitioner to implead the State Transmission Utility and the concerned Distribution Licensees, with whom, Indian Railways has supply arrangement/ agreement in the State of Gujarat as party to the Petition and to file a revised memo of parties within two weeks'
- (b) Admit. Issue notice to the Respondents.
- (c) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply to the Petition within four weeks after serving copy

of the same to the Petitioner who may file its rejoinder within four weeks thereafter.

(d) The Petitioner to:

(i) discuss with stakeholders and suggest some mechanism to resolve the issues of deviations by Indian Railways with the Respondents including the concerned Distribution licensees and file outcome of such discussion by the next date of hearing.

(ii) provide the details of already allocated firm power and status of future firm allocation from DVC/other utility as mentioned in the Petition.

(iii) clarify whether intra-State DSM Regulations is also in place, and details thereof.

(e) Parties to comply with the above direction within the specified timelines and no extension of time shall be granted.

3. The Petition shall be listed for hearing on 18.4.2023.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)